

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ANURADHA REAL ESTATE DEVELOPERS PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                  |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | <b>ANURADHA REAL ESTATE DEVELOPERS PRIVATE LIMITED</b>                                                                                           |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 21/10/2009                                                                                                                                       |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies, Mumbai                                                                                                                   |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U45400MH2009PTC196597                                                                                                                            |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | 1069, NEAR BALAJI SCHOOL, VLG MALAD WEST, BHD EVESHINE MALL MUMBAI City, MH 400064 IN                                                            |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | August 11, 2021<br>(Order received on August 26, 2021)                                                                                           |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | February 07, 2022                                                                                                                                |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Arpan Maheshkumar Shah;<br>IBBI/IPA-001/IP-P01847/2019-2020/12862                                                                            |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 301, Shoppers Plaza 4, Opp. BSNL, C G Road, Ahmedabad 380006 Gujarat;<br>email: <a href="mailto:arpan@caarpanshah.com">arpan@caarpanshah.com</a> |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | 301, Shoppers Plaza 4, Opp. BSNL, C G Road, Ahmedabad 380006 Gujarat;<br>email: <a href="mailto:cirpanureal@gmail.com">cirpanureal@gmail.com</a> |
| 11.                  | Last date for submission of claims                                                                                                    | September 10, 2021                                                                                                                               |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Name the class(es): Not Applicable                                                                                                               |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                   |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br><br>Physical Address: Not Applicable             |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Anuradha Real Estate Developers Private Limited on August 11, 2021. (Order received on August 26, 2021)

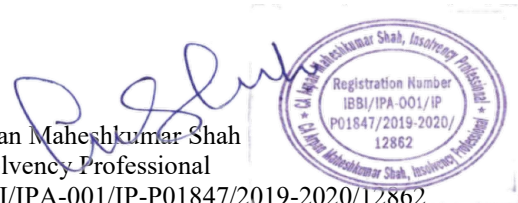
The creditors of Anuradha Real Estate Developers Private Limited, are hereby called upon to submit their claims with proof on or before September 10, 2021, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Arpan Maheshkumar Shah  
Insolvency Professional  
IBBI/IPA-001/IP-P01847/2019-2020/12862



Date- August 27, 2021  
Place: Ahmedabad





Corrigendum to Public Announcement in Form A (Published on 28/08/2021) for CIRP  
in the matter of **Anuradha Real Estate Developers Private Limited**

In continuation to the Public Announcement made on August 28, 2021 pursuant to the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 and in further compliance of Regulation 4A and Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the contents at Sr. No. 12 and Sr. No. 13 of the said Public Announcement shall stand modified as under:

|                                                                                                                                       |                                                                                                                                                                                                                                                        |
|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Name the class(es): <b>Yes Home Buyers/Allottees of the Real Estate Project</b>                                                                                                                                                                        |
| Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | 1) Ms. Khatri Tehseen Fatima<br>(Regn. No. IBBI/IPA-002/IP-N01140/2021-2022/13793)<br><br>2) Ms. Mona Vora<br>(Regn. No. IBBI/IPA-002/IP-N00938/2019-20/12997)<br><br>3) Mr. Anish Babubhai Shah<br>(Regn. No. IBBI/IPA-002/IP-N00017/2016-2017/10031) |

The above modification is made to comply with the applicable regulations on persual of the books of accounts and other records of the company.

The creditors of **Anuradha Real Estate Developers Private Limited** are hereby called upon to submit their claims with proof, on or before **September 27, 2021** with name of Authorised Representative (wherever applicable) to the Interim Resolution Professional. Save for the above, all other information contained in the Public Announcement will remains unchanged.

SD-  
Arpan Maheshkumar Shah  
Insolvency Professional  
IBBI/IPA-001/IP-P01847/2019-2020/12862

Date-September 21, 2021  
Place: Ahmedabad



